

(01)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAYBENCH

O.A.467/87

Sanjaykumar Keshavrao More,  
Near Mahadeo Temple, Umari  
(Umarkhed),  
AKOLA - 444 005.

.. Applicant

vs.

1. Deputy Accountant General  
(Accounts),  
C/o. The Accountant General-II  
A&E Maharashtra,  
Nagpur.

2. Shri S.Seshadri,  
A.O. & E.O.,  
A.G.Office,  
Nagpur.

.. Respondents

Goram: Hon'ble Shri Justice U.C.Srivastava, Vice-Chairman  
Hon'ble Shri M.Y.Priolkar, Member(A)

Appearance:

Mr.Y.R.Singh  
Advocate for the  
Applicant.

ORAL JUDGMENT: Date: 10-6-1991  
(Per U.C.Srivastava, Vice-Chairman)

Learned counsel for the applicant stated before us that the main relief claimed by the applicant in this case is against the suspension order and other reliefs flow from it. He also states that the suspension order has since been withdrawn but the other reliefs still survive.

2. In view of the fact that the main relief claimed by the applicant is against the suspension order and other reliefs flow from it the suspension order having been withdrawn the application becomes infructuous to that extent. So far as the backwages are concerned the department shall consider the applicant's prayer in this behalf in accordance with law and to pay whatever dues to which he is entitled within a period of two months. So far as enquiry proceedings are concerned as the enquiry officer himself has pointed out certain flaws and

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the same were referred to the Disciplinary Authority, the Disciplinary Authority will decide the matter within a period of two weeks from the date of communication of this order. In case the charges vary, and it is decided to continue with the enquiry, the enquiry shall be concluded within a period of  $2\frac{1}{2}$  months thereafter and the applicant shall fully co-operate with the enquiry. In case the enquiry is not concluded within this period despite full co-operation by the applicant the chargesheet shall be deemed to have been quashed.

  
(M.Y.PRIOLKAR)  
Member(A)  
(U.C.SRIVASTAVA)  
Vice-Chairman